

**THIRD QUARTERLY ACTION
TAKEN REPORT
ON
SEWAGE MANAGEMENT IN THE
STATE OF TRIPURA**

**[Compliance of the Directions of Hon'ble NGT
in Order dated 28.02.2020 in the Matter of
Solid Waste Management Rules, 2016 and
Other Environmental Issues in OA No.
606/2018]**

Submitted by:

THE STATE OF TRIPURA

Action Taken Report on directions of Hon'ble National Green Tribunal vide Order dated 28.02.2020 in the O.A. No.606 of 2018 in compliance of Solid Waste Management Rules and other environmental issues.

Background:

Hon'ble National Green Tribunal, Principal Bench, New Delhi had, vide Order dated 28/02/2020 in O.A No.606 of 2018 related to compliance of Solid Waste Management Rules and other environmental issues, directed that compliance report on Liquid Waste Management may be filed quarterly and first such report may be filed by 31.03.2020 with a copy to the CPCB.

Accordingly, the first quarterly report on sewage management has been submitted/filed before Hon'ble NGT with a copy to CPCB on March 31, 2020 and the second quarterly report for the period of April, 2020 to June, 2020 has been submitted/ filed before Hon'ble National Green Tribunal on 24.11.2020 with a copy to CPCB.

The third quarterly Action Taken Report is as follows:

A. CURRENT STATUS:

1. There is only one 8 Million Litres Per Day (MLD) capacity Sewage Treatment Plant (STP) in the State of Tripura which is located in Agartala city. The Plant is being operated and maintained by Agartala Municipal Corporation (AMC). The STP was set up with assistance under JNNURM and was commissioned in the year 2017. At present, incoming flow of raw water varies from 2-3 MLD. The operating status of the STP is provided in the table below:

No. of STP	Location of each STP	Coordinates of STP (Latitude and Longitude)	STP Commissioned in (Years)	Status (Operational / Non-Operational / Under Construction)	STP Installed Capacity (in MLD)	Actual Utilization of installed Capacity (in MLD)	Technology (UASB / ASP / OP / SBR / MBR/ FAB Etc.)	Consent Status	Compliance Status			
									pH	TSS	CO D	BO D
1	Barjala, Near Lankamura, Agartala	Latitude 23°85'16.92" N Longitude 91°26'34.63" E	2017	Operational	8MLD	2-3 MLD	SBR	Yes	Within the permissible limit			

2. Agartala Municipal Corporation (AMC) has already prepared the Action Plan for utilization of treated waste water from Sewage Treatment Plant (STP) located at Agartala. The said Action Plan was sent to Central Pollution Control Board (CPCB) in March 2019 and subsequently revised the said Action Plan and resubmitted in November, 2019 in view of the observation of CPCB (**Annexure-1**).
3. The treated waste water produced in the STP at Agartala is being used for watering of parks, gardens & open space in Agartala city, and watering of roads in dry season. A Notification has also been issued by AMC prohibiting use of drinking water for the purposes of watering of parks, gardens and open space in Agartala city, watering of roads in dry season (**Annexure-2**).
4. As per the revised Action Plan, the additional steps taken by Agartala Municipal Corporation for full compliance of the directions of Hon'ble NGT are as follows:
 - A dedicated team has been formed to look after the parks and gardens in Agartala city. At present watering is done by jetting machines which collect treated waste water from the STP.
 - Under ADB support, 15 no. of tankers filled with suction pump will be shortly delivered to AMC out of which 6 no. of vehicles shall be utilized for watering of parks and gardens across the city.
 - AMC has received 3 no. of heavy duty sweeping machines with water tanks from the Urban Development Department under ADB project. Watering of roads is being done using these machines.
5. The Urban Development Department has also identified industries as a potential bulk user of the treated waste water. Accordingly, the Department of Industries has been requested to develop a suitable policy for use of treated waste water by the industries. Moreover, TSPCB has also has also incorporated the condition of reuse of treated water in industrial purpose during issuance of Consent Certificates.
6. For the remaining 15 ULBs, a combination of in-situ bio-remediation and Faecal Sludge Treatment Plants (FSTPs) is proposed towards sustainable liquid waste management. This will also ensure pollution abatement of rivers and water bodies. The summary of the action plan within the strategy is provided below:

Sl. No	Component	Estimated Cost (Rs. in Crore)	Source of Fund	Proposed Timeline
1.	8 MLD STP	24.7	Smart City Mission/ 10% Lumpsum Scheme	Dec 2022
2.	15 no. of FSTPs	7.72	Central Fund from Swachh Bharat Mission Urban, State fund from 15 th Finance Commission and Rural Infrastructure Development Fund (RIDF)	May 2021
3.	Equipment and Vehicles	To be decided		Oct 2020
4.	In-situ bio-remediation of drains	13.60		May 2021

7. Work order has been issued for the proposed another 8 MLD STP at Agartala ICP at tendered value of Rs 24.73 crore with funding from 10% Lumpsum Scheme & Smart City Mission. The work is under progress.
8. A total of 5(five) drains carrying 0.648 MLD sewage discharging into Haora river at Agartala have been identified for phyto-remidiation in 1st phase. As part of Howrah River Front Development Project, at a cost of Rs.99 crore under Smart City Mission, DPR is under preparation for in-situ sewage treatment for these 5 drains using CSIR NEERI developed RENEU (Restoration of Nallah with Ecological units) technology which uses phyto-remediation, microbial consortia as well as physical operations. The tender for bio-remediation for 5 drains on pilot basis in Agartala has been completed. **(Annexure-3)**
9. Work Order has been issued for engagement of survey consultants to prepare baseline information for pollution abatement of storm drains through in situ bio remediation in 20 ULBs in Tripura. Copy of the Work Order is enclosed as **(Annexure-4)**
10. All the ULBs have been directed to adopt in-situ bio-remediation and phyto- remediation of sewage in drains. **(Annexure-5)**
11. The Urban Development Department has notified a comprehensive strategy to achieve 100% Solid & Liquid Waste Management in the 20 cities of Tripura vide Notification No.F.16(15)-UDD/DUD/2018(P)/1931-65 dated 14.05.2020. The strategy has been approved by the Council of Ministers and complete support from state has been ensured towards achieving this objective. **(Annexure-6)**

12. An Action Plan has been prepared for 100% sewage treatment in the State, and already submitted to CPCB on 22.10.2020. **(Annexure-7)**

B. Desirable level of compliance in terms of statutes

1. Strict monitoring of operation and maintenance of STPs.
2. Implementation of revised action plan towards comprehensive use of treated water to save drinking water.
3. Implementation of Action Plan for 100% sewage treatment in the State.

C. Gap between current status and desired levels

1. The revised action plan towards comprehensive use of treated water is under implementation.
2. The revised DPR for decentralized solid and liquid waste management, total 15 no. of Faecal Sludge Treatment Plants (**FSTPs**) to be developed for 15 ULBs.

D. Status Report as per the CPCB Format:

Sl. No.	Action Point	A	B	C =A-B	D
		Existing status	Desired/ Projected	Gap	Timeline
1.	Estimated Sewage Generation	Sewage :15 MLD Septage : 1124.35 KLD	Sewage :15 MLD Septage : 1124.35 KLD		2021
2.	Treatment Capacity [Projection for 05 years to be taken into consideration]	8 MLD STP + 0.72 Feacal Sludge Co-treatment	16 MLD STP and 1850 KLD FSTP		2022
3.	Status of Sewerage System (in Km)	154.5 Km	154.5 Km		2021
4.	No. of STPs (Details to be provided as per Annexure)	1 Nos.	2 Nos.	1 Nos.	2022
5.	Has bulk users identified for reuse of treated Water such as Industrial Clusters, Metro Rail, Indian Railways, Infrastructure Projects, Agriculture, Bus Depots and PWD? (Y/ N)	There is no bulk users as of now.			
6.	Quantity of treated waste water being used by Bulk User (in MLD)				
	Industrial Clusters	NA			

Sl. No.	Action Point	A	B	C =A-B	D
		Existing status	Desired/ Projected	Gap	Timeline
	Metro Rail	No such bulk user is available in Agartala			
	Indian Railways				
	Infrastructure Projects				
	Agriculture				
	Bus Depots				
	PWD				
7.	No. of Water Aquatic Sources (Lakes, Pond, etc.) being developed through treated waste water	No such requirement due to high water table and adequate rainfall. .		N/A	N/A

E. Name and designation of designated officer for ensuring compliance

- Dr. Sandeep N. Mahatme, IAS, Director, Urban Development Department, Government of Tripura, U.D. Bhavan, Agartala.

Annexure 1

AGARTALA MUNICIPAL CORPORATION
 Office of the Municipal Commissioner
 Phone: 0381-2385646, email: amc.tripura@gmail.com
 Dated, Agartala the 15th Nov, 2019

No.F.332/Mech. Div/AMC/2017/1495-16

To:

The Director
 Urban Development Department
 Govt. of Tripura
 Pandit Nehru Complex, Agartala

Sub: Revision of action plan of treated waste water

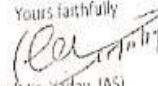
Ref. letter no.: F. No 1 (44)-UBD, DUO/2918/1081-82, DL-14th Nov, 2019

Sir,

In reference to your letter regarding revision of action plan of treated sewage water is further modified as advised. The modified plan is enclosed and sent herewith for your kind perusal.

Encls: As stated.

Yours faithfully


 (Dr. Shailesh Karadav, IAS)
 Municipal Commissioner
 Agartala Municipal Corporation

Copy to:-

1. Hon'ble Mayor, AMC for kind information.


 Municipal Commissioner
 Agartala Municipal Corporation



OFFICE OF THE MUNICIPAL COMMISSIONER
AGARTALA MUNICIPAL CORPORATION
AGARTALA

No. F. 1(4)/MC(Cont)/AMC/2019

Dated, Agartala the 7th March, 2019

Notification

Authority of Agartala Municipal Corporation has decided that for the purpose of watering of parks, gardens, open spaces, & for watering of roads during dry seasons only the treated water produced from the Barjala 8 MLD Sewerage Treatment Plant will be used. In no case the drinking water from the water treatment plant will be used for above mentioned purpose.

(Dr. Shailesh K. Yadav, IAS)
Municipal Commissioner
Agartala Municipal Corporation

Copy to :-

- All Asst. Municipal Commissioner (CZ/NZ/SZ/EZ), AMC for information & necessary action.
- EE (Mech/H/DWS), AMC for information & necessary action.

Copy also to:-

- The Hon'ble Mayor, AMC for kind information.

Municipal Commissioner
Agartala Municipal Corporation

AGARTALA SMART CITY PROJECT



AGARTALA SMART CITY LIMITED

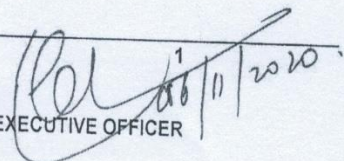
AGARTALA

NOTICE INVITING e-TENDER

The Chief Executive Officer, on behalf of Agartala Smart City Limited, Agartala, West Tripura invites two bid e-tender on Design, Built and Operate (DBO) basis and adapting Quality and Cost based Selection (QCBS) method, from the approved and eligible Contractors / Firms / Agencies registered with Tripura PWD / TTAADC of Tripura / MES /CPWD/ Railway /P&T/Other State PWD/Union Territory (UT)/ Central & State Sector undertaking or documents towards certificate of incorporation as per Companies Act from the registered firm/ company and/ or certificate of incorporation as autonomous organization registered under societies registration act 1860 experienced in treatment of waste water through In-Situ nallah treatment by proven technology for the work detailed as below:

Sl. No.	Name of Work	Earnest Money	Time for Completion	Deadline for online bidding	Place, Time and date of opening of online bid	Website for online bidding	Class of Bidder
1.	Waste Water Treatment through In-Situ Nallah Treatment by Proven Technology on Design, Built and Operate (DBO) basis and Post Completion Operation & Maintenance for 05 (Five) Years Including Defects Liability Period of 01 (One) Year. Nle-T No. ASCL / RFP / HRFD / 03-2020	Rs. 2,00,000.00	04 (Four) months for completion of Construction Works followed by Operation and Maintenance for 05 (Five) years	Up to 15.00 Hrs on 07-12-2020	O/o the Chief Executive Officer, Agartala Smart City Limited, 1 st Floor, U. D. Bhavan, Shakuntala Road, Agartala-799 01 at 16.30 Hrs on 07-12-2020	https://tripuratenders.gov.in	Appropriate Class / category as per Nle-T

2. Bid documents consisting of qualification information and eligibility criteria of bidders, plans, specifications, drawings, the schedule of quantities of the various classes of work to be done and the set of terms and conditions of the contract to be complied with by the bidder, can be seen in the website <https://tripuratenders.gov.in> at free of cost between 07-11-2020 to 07-12-2020.



CHIEF EXECUTIVE OFFICER

AGARTALA SMART CITY PROJECT



3. Eligible bidders shall participate in bidding only in online through website <https://tripuratenders.gov.in> . Bidders are allowed to bid 24x7 until the time of Bid closing, with option for Re-Submission, wherein only their latest submitted Bid would be considered for evaluation. The e-Procurement website will not allow any Bidder to attempt bidding, after the scheduled date and time. **Submission of bids physically is not permitted.**
4. **Bid Fee and Earnest Money Deposit *shall be deposited online*** while bidding.
5. The Bid Fee shall be **Rs. 2500.00 (Rupees two thousand five hundred only)** and is Non-Refundable.
6. The bidders exempted from depositing earnest money & bid fee in individual case by any order of State / Central Government, PSU etc. shall also have to deposit the stipulated amount of earnest money & bid fee along with the bid in the form as specified in the bid document. No claim/ plea of the bidders in this respect will be entertained.
7. Downloaded tender document is to be uploaded back and digitally signed as part of bid and as proof of acceptance of all terms, conditions etc. in the tender document.
8. A prospective bidder requiring any clarification on bid document may contact the Bid Inviting Officer or send the queries by post at the address indicated in the NIT or write an e-mail at id: ceoasclagartala@gmail.com seeking clarifications between **07-11-2020 to 17-11-2020**.

Authority shall not be responsible for ensuring that the bidder's queries have been received by them. Any requests for clarifications post the indicated date and time shall not be entertained by the Authority.

Authority will organise a pre-bid conference and will respond to any request for clarification or modification of the bidding documents. Authority shall formally respond to the pre-bid queries after the pre-bid conference. No further clarifications shall be entertained after the date and time of submission of queries.

A Pre-Bid Conference shall be held by the Chief Executive Officer, **Agartala Smart City Limited, Agartala, 1st Floor, U. D. Bhavan, Shakuntala Road, Agartala – 799 001, West Tripura** on **19th November 2020 at 15.30 Hrs** for clarification of any doubts of the prospective Bidders on any condition of the contract, specification etc. The Pre-bid meeting can be held through video conference, depending on the situation.

The Authority does not undertake to answer all the queries that have been posted by the bidders. The Authority makes no representation or warranty as to the completeness or accuracy of any response made in good faith.

Any modifications of the RFP documents, which may become necessary as a result of the pre-bid conference, shall be made by Authority exclusively through a corrigendum. Any such corrigendum shall be deemed to be incorporated into this RFP.

9. Bid shall be uploaded in **two-bid system** - (i) **Technical bid** and (ii) **Financial bid**, with all other required details.
- Technical Bid will be opened first and evaluated for determining responsiveness of the bidders as per Tender conditions.** Financial Bid of Technically responsive bidders will only be opened and evaluated for determining the Lowest (L1) Bidder. Quality and Cost based Selection (QCBS) method shall be used for evaluation of the bids.
10. Bidder shall participate in bid online through website <https://tripuratenders.gov.in> for which they shall register/enrol themselves in the same website. **Submission of bids physically is not permitted.**
- To participate in bid, the bidder shall have a valid **Class 2 / Class 3 Digital Signature Certificate (DSC)**, obtained from the certifying authorities enlisted by Controller of Certifying Authorities (CCA) at <http://cca.gov.in>.
11. Bids will be opened online through website <https://tripuratenders.gov.in> at **16.30 Hrs on 07-12-2020**. If the office happens to be closed on the date of opening of the bids as specified, the bids will be opened on the next working day at the same time and venue.
12. Bids of intending bidders who are near relatives of Divisional Accountant or Chief Executive Officer or Superintending Engineer or Executive Engineer or Assistant Engineer or Junior Engineer of the Circle in which the work is to be executed, will be rejected.
- Note:** A near relative includes wife, husband, parents, in-laws, children, brothers, sisters, uncles, aunts and cousins.
13. No Engineer of Gazetted rank or other official employed in the Engineering or Administrative duties in an Engineering Department of the State Government is allowed to work as a bidder for a period of two years after his retirement from government services, without Government permission. This contract is liable to be cancelled if either the bidder or any of his employees is found any time to be such a person who has not obtained the permission of the Government as stated above before submission of the bid or engagement in the bidder's service.
14. If the rate quoted in the pre-defined BOQ by a bidder is found to be either abnormally high or due to unethical practices adopted at the time of bidding process, such bids shall be rejected.
15. Each Bidder shall submit only one bid for the work. A bidder who submits more than one bid will cause disqualification of all the bids submitted by the bidder.
16. The bidder, at bidder's own responsibility and risk, is advised to visit and examine the Site of Work and its surroundings and obtain all information that may be necessary for preparing the bid for entering into a contract, for construction of the work. The costs of visiting the site shall be at the Bidder's own expense.

17. The bid for the work shall remain valid for acceptance for a period **180 (one hundred eighty) days** from the last date of submission of the bid.
18. If the bidder withdraws his bid within the validity period then the Government shall, without prejudice to any other right or remedy be at liberty to forfeit the earnest money @50%.
19. In case the bidder fails to commence the work specified in the bidding documents on 15th day or such time period as mentioned in letter of award after the date on which the Engineer-In-Charge issues written orders to commence the work, or from the date of handing over of the site, whichever is later, the Government shall, without prejudice to any other right or remedy, be at liberty to forfeit whole of the earnest money absolutely.

20. Rate Quotation

- a. Bidder shall **fill in rates and prices for all items of the works described** in the Bill of Quantity (BOQ) which is in **MS-Excel (macro enabled)** and should be downloaded from the e-procurement application <https://tripuratenders.gov.in> and the same BOQ should be filled up properly and uploaded as a part of bid with digital signing.
- b. Name of bidder must be written in the appropriate field of Bill of Quantity (BOQ) by bidder.

21. Refund of Earnest Money Deposit

The Bidders' Earnest Money Deposit (EMD) amount shall be refunded to all the bidders including the L1 bidder, after the "Award of Contract (AoC)". Prior to "AoC" the L1 bidder will be intimated in writing to deposit the "Performance Bank Guarantee" within 15 (fifteen) days from the date of issuance of the "Letter of Intent (LOI)".

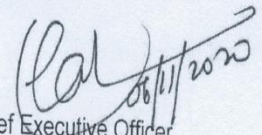
The "Performance Bank Guarantee" shall be 5% (Five percent) of the awarded value of the contract.

22. The security deposit will be collected by deductions from the running bills of the Bidders at the rate mentioned below. The "Performance Bank Guarantee" submitted at the time of "AoC" will be treated as part of security deposit.

A sum @ 10% of the gross amount of the bill shall be deducted from each running bill of the Bidder till the sum along with the "Performance Bank Guarantee" equals to amount of 10% of the bided value of the work subject to following limit.

- a. Bided value up to Rs.100.00 lakh Security Deposit @ 10% subject to maximum of Rs. 8.00 lakh.
- b. Bided value above Rs. 100.00 lakh up to Rs.200.00 lakh Security Deposit @10% subject to maximum of Rs. 18.00 lakh.

- c. Bided value above Rs. 200.00 lakh Security Deposit @10% subject to maximum of Rs. 25.00 lakh.
23. The bidders exempted from depositing security deposit in individual case by any order of State / Central Government, PSU etc. shall have to deposit the stipulated amount of security deposit in the manner as specified in the bid document. No claim/ plea of the bidders in this respect will be entertained.
24. The rates quoted by the Bidder shall be deemed to be inclusive of all applicable taxes like GST (State & Central) etc, the sales and other levies, duties, royalties, cess, toll taxes of Central and State Governments, local bodies and authorities that the Bidder will have to pay for the performance of this contract. The employer will perform such duties about the deduction of such taxes at source as per applicable law.
25. Other details can be seen in the bid document.


Chief Executive Officer
Agartala Smart City Limited
Agartala, West Tripura

**GOVERNMENT OF TRIPURA
OFFICE OF THE CHIEF ENGINEER
URBAN DEVELOPMENT DEPARTMENT
4TH FLOOR OF U.D BHAWAN,SHAKUNTALA ROAD
AGARTALA: TRIPURA (W)**

NO.F.4 (2)/UDD/CE/2019/6882-69/16 Dated, Agartala, the 09-11-2020

Work Order

To
HRD Commercial & Industrial Security force Pvt. Ltd
S.T Road,Badarpur,
Dist. Karimganj (Assam)
Email:- cisf.pvtsecforce@gmail.com
Ph- 0381-2380265/09706771109

Name of work :- :-Engagement of Survey Consultants to Prepare Baseline Information for Pollution Abatement of Storm Drains through In-Situ Bio-Remediation in 20 ULBs in Tripura.

RFP No:- 01/EE-II/ EW/UDD/ 2020-21

Tender I.D :- 2020_SEU_12056_1

Sir,

Your tender for the above mentioned work has been accepted on behalf of "Governor of Tripura" for an amount of Rs. 5,24,790.00 (Rupees Five lakh twenty four thousand seven hundred ninety) only which is 18.758% below the estimated cost of Rs. 6,45,960.00 put to tender.

You are requested to start the work immediately in consultation with Er. Sukumar Debbarma, Assistant Engineer, Urban Development Department, U.D Bhawan,sakuntala Road, Agartala so as to complete the work within the stipulated period.

You are also requested to attend this office within 7(seven) days from the date of issue of this work order to complete the formal agreement.

Please note that time for completion of the work is 60 (Sixty) days which shall be reckoned from the 15th day after the date of issuance of this work order to commence the work

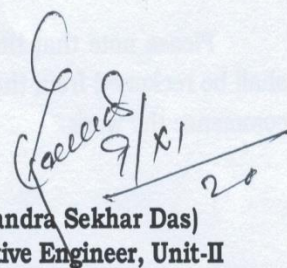
Yours faithfully

(Er.Chandra Sekhar Das)
Executive Engineer, Unit-II
Urban Development Department
U.D Bhawan,Sakuntala Road,
Agartala,Tripura(W)

SE
A:
19/11
EE-II
20/11/20

Copy to:

1. Accountant General(Audit) Tripura,Agartala, for kind information
2. The Director, Urban Development Department, Agartala for kind information.
3. The Chief Engineer,Urban Development Department, Agartala for favour of his kind information.
- 4.The Municipal Commissioner, Agartala Municipal Corporation for favour of his kind information.
5. The Superintending Engineer, Urban Development Department, Agartala for favour of his kind information.
6. The Superintending Engineer, Agartala Municipal Corporation, Agartala for favour of his kind information. He is requested to assign the work to a concern Junior Engineer for execution in consultation with Er. Sukumar Debbarma, Assistant Engineer, Urban Development Department, U.D Bhawan,sakuntala Road, Agartala .
- 7-25. The Chief Executive Officer/ Executive Officer,Jirania, Mohanpur,Ranirbazar,Dharmanagar, Panisagar,Belonia,Santirbazar,Sabroom,Amba ssa,Kamalpur,Bishalgarh,Melagarh,Sonamura,Amarpur,Udaipur,Teliamura,Khowai ,Kailashahar,Kumarghat for favour of his kind information.He is requested to assign the work to a concern Junior Engineer for execution in consultation with Er. Sukumar Debbarma, Assistant Engineer, Urban Development Department, U.D Bhawan,sakuntala Road, Agartala .
26. The Assistant Commissioner of Taxes, P.N.Complex, Agartala for information.
- 27.The Assistant Commissioner, Central Excise & Service Tax, Agartala Division, Kiron Medical hall building, Old R.M.S Chowmuhani, Agartala, Tripura for information.
- 28.The Labour Commissioner, Agartala ,Tripura for information.
- 29.The Income Tax Officer, Netaji Chowmuhani, Agartala ,Tripura for information.
- 30.The Treasury Officer, Treasury-I, Agartala for information.
- 31.Er. Sukumar Debbarma, Assistant Engineer, Urban Development Department for information & necessary action. He is requested to maintain hindrance register and site order book.
- 32.Work order file.
- 33.Office Copy.


 (Er.Chandra Sekhar Das)
 Executive Engineer, Unit-II
 Urban Development Department
 U.D Bhawan,Sakuntala Road,
 Agartala,Tripura(W)

Urgent
Compliance of NGT Order

GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
BIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: P.N.COMPLEX
AGARTALA:TRIPURA.

No.F.11(94)/DSTE/CC/Pt-III/1533-1607 Dated 17/03/2020

MEMO

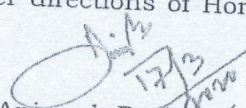
Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed several Orders in O.A.No.673 of 2018 for restoration of the identified polluted river stretches.

Hon'ble National Green Tribunal has also constituted "Central Monitoring Committee" under the Chairmanship of Secretary, Department of Water Resources, RD&GR, Ministry of Jal Shakti, Govt. of India for monitoring/looking after the issue.

The 2nd meeting of Central Monitoring Committee in the NGT Matter OA No.673 of 2018 was held on 19.02.2020 at 10.30 AM at Conference Hall, Ministry of Jal Shakti, Govt. of India.

A copy of minutes of the said meeting received from the National Mission for Clean Ganga, Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti, Govt. of India vide Office Memorandum No.Legal/OA673/2018/NMCG/2019 dated 27.02.2020 is enclosed herewith for your kind information & necessary action for compliance. A copy of the e-mail received from the National Mission for Clean Ganga (NMCG) along with report of Monitoring Committee regarding in situ bioremediation/ phyto remediation of sewage in drains is also enclosed herewith for your information and necessary action.

In this context, all concerned are requested to send action taken report to the Member Secretary, Tripura State Pollution Control Board on regular basis for preparation and submission of Monthly Progress Report to CPCB & Ministry of Jal Shakti, Govt. of India as per directions of Hon'ble NGT.


(Animesh Das)
Director, DSTE
Govt. of Tripura
(Chairman, RRC)

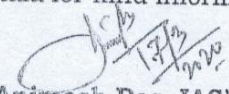
Encl : as stated

To

1. The Director, Urban Development Department, Agartala.
2. The Municipal Commissioner, AMC, Agartala.
3. The Chief Executive Officer,
Ambassa/Belonia/Dharmanagar/Bishalgarh/Kalilasahar/Khowai/
Kumarghat/Melaghar/Mohanpur/Ranirbazar/Santirbazar/Teliamura/
Udaipur Municipal Council, Tripura.
4. The Executive Officer,
Panisagar/Kamalpur/Jirania/Sonamura/Amarpur/Sabroom Nagar
Panchayat, Tripura.

Copy for kind information to:

1. The PPS to the Chief Secretary, Govt. of Tripura for kind information.
2. The P.S to the Secretary, UDD, Govt. of Tripura for kind information.
3. The P.S to the Secretary, STE, Govt. of Tripura for kind information.
4. The Member Secretary, TSPCB [MS, RRC], Agartala for kind information.


(Animesh Das, IAS)
Director, DSTE
(Chairman, RRC)

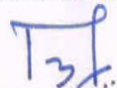
GOVERNMENT OF TRIPURA
URBAN DEVELOPMENT DEPARTMENT

NO. F.16(15)-UDD/DUD/2018(P)/1931-65 Dated, Agartala, The 14th May 2020

NOTIFICATION

As per Tripura Municipal Solid Waste (Management & Handling) Cleanliness & Sanitation Rules 2019, the State Government is hereby notifying the 'Strategy to Achieve 100% Solid and Liquid Waste Management in the 20 cities of Tripura'.

By order of the Governor



(Kiran Gitte, IAS)

Secretary to Govt. of Tripura
Urban Development Department

Encl: As stated.

To

The Manager, Tripura Govt. Press, A.D. Nagar, Agartala, Tripura (W) with a request to publish the notification in an extra-ordinary issue of Tripura Gazette in book shape. 200 (two hundred) copies may be sent to the Department at an early date.

Copy to:

1. Principal Secretary to the H/E Governor, Tripura for kind information
2. Principal Secretary to the Hon'ble Chief Minister, Tripura for kind information
3. PS/PA to the Hon'ble Minister Tripura for kind information
4. PPS to the Chief Secretary, Tripura for kind information
5. PS/PA to the Addl. Chief Secretary / Principal Secretary / Secretary / Special Secretary for kind information
6. The Municipal Commissioner, Agartala Municipal Corporation, Agartala for information
7. The Chief Executive Officer, Municipal Council, Dharmanagar / Kailasahar / Kumarghat / Ambassa / Khowai / Teliamura / Ranirbazar / Mohanpur / Bishalgarh / Melaghar / Udaipur / Santirbazar / Belonia
8. The Executive Officer, Nagar Panchayat, Panisagar / Kamalpur / Jirania / Sonamura / Amarpur / Sabrom
9. All Departments / Heads of Departments / Offices



(Kiran Gitte, IAS)

Secretary to Govt. of Tripura
Urban Development Department

**GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT.
AGARTALA, WEST TRIPURA.**

No.F.18(28)/TSPCB/2013/13666-70

October 22, 2020

To
The Member Secretary
Central Pollution Control Board
MOEF & CC, Govt. of India.
Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

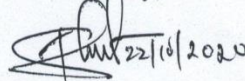
Sub. : Submission of Action Plan for Sewage Treatment & Utilization of Treated Sewage in compliance of the Order dated 21.05.2020 of Hon'ble NGT in O.A No.593/2017-reg.

Sir,

This has the reference of the above mentioned subject. In compliance of the Order 21.05.2020 of Hon'ble NGT in O.A No.593/2017, kindly find enclosed the Action Plan for Sewage Treatment & Utilization of Treated Sewage effluent for the State of Tripura for kind information and necessary action.

Enclosed: as stated

Yours faithfully,



(Shivanand S. Talawar, IFS)

Director

Science, Technology & Environment
Govt. of Tripura

Copy to:

- i) PS to the Chief Secretary to the Govt of Tripura for kind information of the Chief Secretary.
- ii) P.S to the Secretary to the Govt of Tripura, Science, Technology & Environment Department for kind information of the Secretary.
- iii) The Member Secretary, Tripura State Pollution Control Board for kind information.
- iv) The Regional Director, North East, Shillong-793014, Central Pollution Control Board for kind information.